

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) The High Court of Delhi has, vide its order dated 10.11.98 in Writ Petition (Civil) No.2560/97, restrained the Union Government from allotting Government accommodation to Trusts, Memorials and Political Parties without the leave of the Court till the next date of hearing. It has also directed the Government to place on record the policy relating to the allotment of Government houses for the purposes of memorials, trusts and political parties.

(b) At present, no guidelines exist for allotment of Government accommodation to trusts and memorials. However, some allotments have been made in the past in some cases, depending on the merits of each case. The allotment of Government accommodation to the political parties has been made in terms of the policy guidelines dated 24.10.85 and 10.8.98. These guidelines are presently under review, in consultation with the Rajya Sabha/Lok Sabha Secretariat.

(c) A Statement is attached.

Statement

S.No.	Name of Political Party	Accommodatin Allotted	Date of Allotment
1.	Bhartiya Janta Party	H-1, Kalibari Marg (Type-I)	28.10.98
2.	Bhartiya Janta Party	61/20, S-III DIZ Area (Type-III)	2.9.98
3.	Bhartiya Janta Party	12/461, Sec-1, DIZ Area (In lieu of K-5/12 S.II DIZ Area allotted on 2.9.98) (Type-III)	14.9.98
4.	Bhartiya Janta Party	703 B.K.S Marg (in lieu of 18/1B S.II DIZ Area, allotted on 2.9.98) (Type-III)	29.10.98
5.	Bhartiya Janta Party	A-234 Pandara Road (Type-IV)	3.9.98
6.	Bhartiya Janta Party	13 Windsor Place (Type-VI)	28.5.98
7.	Bhartiya Janta Party	AB-19 Tilak Marg (Type-VII)	20.8.98
8.	Janta Dal	AB-14, Pandara Road (in lieu of type VIII Bungalow No.9 Akbar Road) (Type-VII)	11.11.98

Closing of Concrete Sleeper Factory

3079. SHRIMATI MINATI SEN : Will the Minister of RAILWAYS be pleased to state

(a) Whether the Government are aware about the closure of concrete sleeper factory at New Jalpaiguri under Northeast Frontier Railway since September, 1996; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) On completion of supply against original contract, the firm was manufacturing sleepers against ad hoc orders placed on them and production was continued upto Oct., 1997. Thereafter the production had to be stopped as the firm did not accept the counter offer made by Railways against the Open Tender invited in June, 1997. Now in Dec., 1998, in order to continue supply, another ad hoc order has been placed on the firm till finalization of fresh Tender opened on 27.10.1998.

Attachment of Coach

3080. SHRI CHANDRESH PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received representations from various organizations and Members of Parliament regarding (i) attachment of two additional reserved coaches under Tatkal reservations scheme in Jamnagar-Jammu tawi train, (ii) linking of Jamnagar with Delhi under the computer reservation system, and (iii) connection of Rajkot to train No. 1270/1269 and Bhopal-Rajkot with train No. 211/212;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (c) No representation has been received regarding attachment of two additional reserved coaches under Tatkal reservations scheme in Jamnagar-Jammu tawi train. However, some